

**THE CONSTITUTION (SCHEDULED CASTES) ORDER  
(AMENDMENT) ACT, 2002**

No. 25 of 2002

[24th May, 2002.]

**An Act further to amend the Constitution (Scheduled Castes) Order, 1950.**

BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

Short title.       **1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2002.**

Amendment of the Constitution (Scheduled Castes) Order, 1950.       **2. The Schedule to the Constitution (Scheduled Castes) Order, 1950 is hereby amended in the manner and to the extent specified hereunder, namely:—**

**(a) in PART XIII.—Orissa,—**

**(i) omit entry 22;**

**(ii) omit entry 90;**

**(iii) after entry 93, insert—**

**"94. Mangali (in Koraput and Kalahandi districts);**

**95. Mirgan (in Navrangpur district).";**

**(b) in PART XIV.—Punjab,—**

**(i) for entry 9, substitute—**

**"9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Ramdasia, Ramdasia Sikh, Ravidasia, Ravidasia Sikh.";**

**(ii) after entry 37, insert—**

**"38. Mochi.";**

**(c) in PART XIX.—West Bengal,—**

**(i) for entry 22, substitute—**

**"22. Hari, Mehtar, Mehtor, Bhangi, Balmiki.";**

**(ii) after entry 59, insert—**

**"60. Chain (in Malda, Murshidabad, Nadia and Dakshin Dinajpur districts)."**